

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 101
ANSWERED ON 20TH JULY, 2023**

NORMS FOR TOLL PLAZA

101. SHRI RAMESH CHANDER KAUSHIK:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the scheme to exempt toll tax within the range of 60 kms across the country has been implemented;**
- (b) if so, the number of toll plazas exempted so far during the last three years, particularly in Haryana state;**
- (c) the total number of challans as per the e-challan portal of the Government during the last three years;**
- (d) the details of the penalties recovered and pending amount for violation of traffic rules for the above period, year-wise; and**
- (e) the details of guidelines and process adopted for recovery of the pending amount of penalty for violation of traffic rules?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) As per National Highways Fee Rules 2008, there is no such provision for exemption within the range of 60 Kms of fee plaza. However, the facility of monthly pass is available to a person owning a non-commercial vehicle and residing within 20 kilometers from a fee plaza as per the National Highways Fee (Determination of Rates and Collection) Rules,**

2008, provided a service road or alternative road is not available for use by such vehicle.

(b) Does not arise.

(c) to (d) The total number of Challans as per the e-challan portal of the Government and the details of the penalties recovered and pending amount for violation of traffic rules during the last three years are as under:-

Serial no.	Details	2020-21	2021-22	2022-23
1.	No. of Challans for the period (in Crore)	3.07	3.63	4.50
2.	Penalties recovered (in Crore Rupees)	1,592.30	2,091.82	3,024.87
3.	Pending Amount (in Crore Rupees)	1,702.64	2,373.25	4,684.95

(e) Rule 167 of the Central Motor Vehicles Rules, 1989 states that “challans issued under sub-rule (1) or (2) shall be disposed of within ninety days from the date of issuance of the challan, in physical or electronic form, except in case of offences instituted for prosecution by a court. If a challan is due beyond the time period specified in sub-rule (5), at least one additional notice for payment may be sent through electronic means of communication authorised by the Central Government or State Government or by way of call to the registered mobile number of a person who violates the provisions of the Act. If a challan is due beyond the time period specified in sub-rule (5), except in case of offences instituted for prosecution by a court, then applications with respect to the license of offender or registration of motor vehicle, as the case may be, mentioned in the challan shall not be processed by the licensing authority or registering authority, as the case may be, except applications relating to permit, fitness and tax(es) of motor vehicle. Subject to orders of the court,

in respect of challans issued under sub rule (1) or (2), a police officer in uniform authorised by the State Government in this behalf may detain the vehicle involved in violation.
